

(Authoritative English text of this Government Notification No. Home-B(B)2-4/2004-III dated 26/8/2010 as required under Clause (3) of article 348 of the Constitution).

GOVERNMENT OF HIMACHAL PRADESH
'HOME DEPARTMENT'

No:Home-B(B)2-4/2004-11,

Dated Shimla the

26/8/2010.

NOTIFICATION

In exercise of the powers conferred by Articles 233, 234 and proviso to Article 309 of the Constitution of India read with sub-section (1) of section 4 of the Himachal Pradesh Judicial Officers (Pay, Allowances and Conditions of Service) Act, 2003 (Act No.13 of 2003) and all other powers enabling her in this behalf, the Governor of Himachal Pradesh, in consultation with the High Court of Himachal Pradesh and Himachal Pradesh Public Service Commission, is pleased to make the following rules further to amend the Himachal Pradesh Judicial Service Rules, 2004, notified by this Department's notification No. Home-B(B)2-4/2002, dated 16th March, 2004 and published in the Rajpatra, Himachal Pradesh dated 20th March, 2004 namely:-

Short title and commencement	1.	(1).	These rules may be called the Himachal Pradesh Judicial Service (1st Amendment) Rules, 2010
		(2)	They shall come into force with immediate effect.
Amendment of Rule-5	2.		In Rule-5 of the Himachal Pradesh Judicial Service Rules, 2004 in TABLE UNDER RULE-5, in column 4, after the existing proviso the following provisos shall be added namely: " Provided further that a time cap of three recruitment years shall apply for filling up of backlog/carry forward vacancy against reserved roster point for Schedule Castes/Schedule Tribes/Other Backward Classes and while doing so in the 3 rd recruitment year to fill up a particular carry forward/backlog vacancy, it shall be notified that in case suitable candidate from the category to which the post is reserved is not available then the vacancy will be treated as un-reserved and filled in as un-reserved vacancy.

Provided further that if backlog/carry forward reserved vacancy is filled by an reserved candidate in the 3rd successive recruitment year, such candidate shall temporarily occupy the roster point reserved for the category for which carry forward recruitment process was followed and such candidate/ appointee shall vacate the reserved roster point and occupy the un-reserved roster point as soon as such un-reserved vacancy is available in the post based roster and that the roster point so vacated by un-reserved candidate shall be advertised as reserved vacancy meant for such roster point category”.

By Order

Principal Secretary(Home) to the
Government of Himachal Pradesh.